

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 49 OF 2019 &
IA NO. 1819 OF 2018

Dated : 6th March, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Shri Keshav Cements & Infra Limited **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayan M.G.
Mr. Shridhar Prabhu

Counsel for the Respondent(s): Mr. Shahbaaz Hussain
Mr. Fahad Khan for R-3

ORDER

Learned counsel appearing for the Respondent No. 3 prays for another four weeks' time to comply with the order dated 18.02.2019.

Submissions of the learned counsel appearing for the Respondent No.3 as stated above, are placed on record.

Another four weeks' time is granted at the request of the learned counsel appearing for the Respondent No.3 for compliance of the order dated 18.02.2019 for filing the reply on or before 04.04.2019 after duly serving copy to the other side.

The leaned counsel appearing for the Appellant may file his Rejoinder on or before 02.05.2019 after duly serving copy on the other side.

List the matter on **09.05.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/ss

(Justice N.K. Patil)
Judicial Member